

dated the 1st March, 1975 up to 31st March, 1986.

- (v) G.S.R. 946(E) published in Gazette of India dated the 30th December, 1985 together with an explanatory memorandum extending the validity of Notification No. 34/83-CE dated the 1st March, 1983 up to 30th June, 1986.
- (iv) G.S.R. 24(E) published in Gazette of India dated the 15th January, 1986 together with an explanatory memorandum regarding exemption to silver oxide button cells from the whole of the duty of excise leviable thereon.
- (vii) G.S.R. 45(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum regarding exemption to excisable goods when brought into NOIDA Export Processing Zone from the factories of their manufacture of warehouses situated in the other parts of India for use by the industries located in the said zone for the production of goods intended solely for export from the whole of the duty of excise and the additional duty of excise leviable thereon.

[Placed in Library. See No. LT. 1967/86]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :

- (i) The Central Excise (Eleventh Amendment) Rules, 1985 published in Notification No. G.S.R. 941(E) in Gazette of India dated the 27th December, 1985.

- (ii) G.S.R. 44(E) published in Gazette of India dated the 20th January, 1986 together with an explanatory memorandum specifying the NOIDA Export Processing Zone at Ghaziabad (Uttar Pradesh) as 'Free Trade Zone'.

[Placed in Library. See No. L.T. 1968/86]

- (6) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 18(E) in Gazette of India dated the 7th January, 1986; under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. L.T. 1969/86]

- (7) A statement (Hindi and English versions) correcting the reply given on the 20th December, 1985 to Unstarred Question No. 4977 by Shri Bhattam Srirama murty about arrears regarding Mysore and Bangalore Palaces.

[Placed in Library. See No. L.T. 1970/86]

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12.13 hrs.

## ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the following fourteen Bills passed by the Houses of Parliament during the last session and assented to since a report was last made in the House on the 18th November, 1985 :

1. The Appropriation (No. 6) Bill, 1985
2. The University Grants Commission (Amendment) Bill, 1985.
3. The Appropriation (Railways) No. 5 Bill, 1985

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| <ol style="list-style-type: none"> <li>4. The International Airports Authority (Amendment) Bill, 1985.</li> <li>5. The Bonded Labour System (Abolition) Amendment Bill, 1985.</li> <li>6. The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1985.</li> <li>7. The President's Pension (Amendment) Bill, 1985.</li> <li>8. The Central Excises and Salt (Amendment) Bill, 1985.</li> <li>9. The Customs (Amendment) Bill, 1985.</li> <li>10. The Agricultural and Processed Food Products Export Cess Bill, 1985.</li> <li>11. The Central Excise Tariff Bill, 1985.</li> <li>12. The Additional Duties of Excise (Textiles and Textile Articles) Amendment Bill, 1985.</li> <li>13. The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1985.</li> <li>14. The Customs Tariff (Amendment) Bill, 1985.</li> </ol> | <ol style="list-style-type: none"> <li>6. The Payment of Bonus (Second Amendment) Bill, 1985.</li> <li>7. The Aircraft (Amendment) Bill, 1985.</li> <li>8. The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1985.</li> <li>9. The Salaries and Allowances of Ministers (Amendment) Bill, 1985.</li> <li>10. The Salary and Allowances of Leaders of Opposition in Parliament (Amendment) Bill, 1985.</li> <li>11. The Banking Laws (Amendment) Bill, 1985.</li> <li>12. The Inland Waterways Authority of India Bill, 1985.</li> <li>13. The Futwah-Islampur Light Railway Line (Nationalisation) Bill, 1985.</li> <li>14. The Sick Industrial Companies (Special Provisions) Bill, 1985.</li> <li>15. The Agricultural and Processed Food Products Export Development Authority Bill, 1985.</li> <li>16. The Delegated Legislation Provisions (Amendment) Bill, 1985.</li> </ol> |
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2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following sixteen Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 18th November, 1985 :

1. The Employment of Children (Amendment) Bill, 1985.
2. The Unit Trust of India (Amendment) Bill, 1985.
3. The National Airports Authority Bill, 1985.
4. The Citizenship (Amendment) Bill, 1985.
5. The Lighthouse (Amendment) Bill, 1985.

12.14 hrs.

#### ESTIMATES COMMITTEE

[English]

#### Twenty-Third and Twenty-Fourth Reports

**SHRI CHINTAMANI PANIGRAHI** (Bhubaneswar) : I beg to present the following Reports of the Estimates Committee :

- (i) Twenty-Third Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in their Seventy-Sixth Report (Seventh Lok Sabha) on the Ministry of Commerce-Chief Controller of Imports and Exports.